POST OFFER ADVERTISEMENT UNDER REGULATION 18 (12) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND AMENDMENTS THERETO ("SEBI (SAST) REGULATIONS, 2011") FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

JETMALL SPICES AND MASALA LIMITED

(CIN: U15500TN2012PLC087533)

Registered Office: S101, 2nd Floor, Phase-3, Spencer Plaza Mall, Anna Salai, Chennai, Tamil Nadu - 600 002.

Contact No.: +91 99888 82158 • **Email ID:** jetmallltd@gmail.com • **Website:** www.jetmallltd.in

Open Offer for acquisition up to 15,60,000 fully paid-up equity shares having face value of ₹10 each representing 26.03% of the Equity Share Capital of Jetmall Spices and Masala Limited ("Jetmall"/"Target Company") at a price of ₹12.50 per equity share from the public shareholders of the Target Company by Mr. Raman Aggarwal ("Acquirer 1"), Mrs. Anju Aggarwal ("Acquirer 2") and Mr. Shrey Aggarwal ("Acquirer 3") ("Acquirer 1", "Acquirer 2" and "Acquirer 3" hereinafter collectively referred to as "Acquirers") pursuant to and in compliance with Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations, 2011").

This Post Offer Advertisement is issued by Mark Corporate Advisors Private Limited ("**Manager to the Offer**"), in respect of the Open Offer, on behalf of the Acquirers, pursuant to and in compliance with Regulation 18(12) of SEBI (SAST) Regulations, 2011. The Detailed Public Statement with respect to the offer was made on June 30, 2025, in the following newspapers:

Publication	Language	Edition(s)
Business Standard	English	All Editions
Business Standard	Hindi	All Editions
Navshakti	Marathi	Mumbai Edition
Makkal Kural	Tamil	Chennai Edition

<table>
<tr><td>1)</td><td>Name of the Target Company</td><td>:</td><td colspan="3">Jetmall Spices and Masala Limited</td></tr>
<tr><td rowspan="3">2)</td><td rowspan="3">Name of the Acquirers</td><td rowspan="3">:</td><td>1)</td><td>Mr. Raman Aggarwal</td><td>: Acquirer 1</td></tr>
<tr><td>2)</td><td>Mrs. Anju Aggarwal</td><td>: Acquirer 2</td></tr>
<tr><td>3)</td><td>Mr. Shrey Aggarwal</td><td>: Acquirer 3</td></tr>
<tr><td>3)</td><td>Name of the Manager to the Offer</td><td>:</td><td colspan="3">Mark Corporate Advisors Private Limited</td></tr>
<tr><td>4)</td><td>Name of the Registrar to the Offer</td><td>:</td><td colspan="3">Cameo Corporate Services Limited</td></tr>
<tr><td>5)</td><td><u>Offer Details</u>:
a) Date of Opening of the Offer
b) Date of Closure of the Offer</td><td>
:
:</td><td colspan="3">
Tuesday, September 17, 2025
Tuesday, September 30, 2025</td></tr>
<tr><td>6)</td><td>Date of Completion of Payment of Consideration and communication of Rejection/Acceptance</td><td>:</td><td colspan="3">Tuesday, October 07, 2025 (Settlement Date).
Since no equity shares were tendered in this Open Offer, no consideration was paid to any shareholder.</td></tr>
</table>

7) Details of Acquisition by the Acquirers:

<table>
<tr><th>Sr. No.</th><th>Particulars</th><th colspan="2">Proposed in the Letter of Offer</th><th colspan="2">Actuals</th></tr>
<tr><td>7.1</td><td>Offer Price (in ₹)</td><td colspan="2">₹12.50 per Equity Share</td><td colspan="2">₹12.50 per Equity Share</td></tr>
<tr><td>7.2</td><td>Aggregate number of Shares tendered</td><td colspan="2">Up to 15,60,000 Equity Shares(1)</td><td colspan="2">Nil</td></tr>
<tr><td>7.3</td><td>Aggregate number of Shares accepted</td><td colspan="2">Up to 15,60,000 Equity Shares(1)</td><td colspan="2">Nil</td></tr>
<tr><td>7.4</td><td>Size of the Offer
(Number of Equity Shares multiplied by Offer Price per Equity Share)</td><td colspan="2">₹1,95,00,000(1)(2)</td><td colspan="2">Not Applicable</td></tr>
<tr><td>7.5</td><td>Shareholding of the Acquirers before Public Announcement
• Number
• % of Emerging Voting Share Capital</td><td colspan="2">
9,12,000
15.22%</td><td colspan="2">
9,12,000
15.22%</td></tr>
<tr><td>7.6</td><td>Shares acquired by way of Share Purchase Agreement
• Number
• % of Emerging Voting Share Capital</td><td colspan="2">
12,04,300
20.10%</td><td colspan="2">
12,04,300
20.10%</td></tr>
<tr><td>7.7</td><td>Shares Acquired by way of Open Offer
• Number
• % of Emerging Voting Share Capital</td><td colspan="2">
15,60,000(1)
26.03%</td><td colspan="2">
Nil
Not Applicable</td></tr>
<tr><td>7.8</td><td>Shares acquired after Detailed Public Statement ("DPS")
• Number
• % of Emerging Voting Share Capital
• Price of the Shares acquired</td><td colspan="2">
Nil
Not Applicable
Not Applicable</td><td colspan="2">
Nil
Not Applicable
Not Applicable</td></tr>
<tr><td>7.9</td><td>Post Offer Shareholding of the Acquirers
• Number
• % of Emerging Voting Share Capital</td><td colspan="2">
36,76,300
61.34%</td><td colspan="2">
21,16,300
35.31%</td></tr>
<tr><td rowspan="2">7.10</td><td>Pre & Post offer Shareholding of the Public:</td><td>Pre-Offer</td><td>Post Offer</td><td>Pre-Offer</td><td>Post Offer</td></tr>
<tr><td>• Number
• % of Emerging Voting Share Capital</td><td>38,76,600
64.69%</td><td>23,16,600
38.66%</td><td>38,76,600
64.69%</td><td>38,76,600
64.69%</td></tr>
</table>

(1) *Assuming full acceptance in the Open Offer.*

(2) *Excludes Brokerage and other charges.*

8) The Acquirers accept full responsibility for the information contained in this Post Offer Advertisement and for the obligations under SEBI (SAST) Regulations, 2011.

9) A copy of this Post Offer Advertisement will be available on the websites of SEBI and BSE Limited and will be dispatched to the registered office of the Target Company.

Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dated September 04, 2025.

Issued by Manager to the Offer:

MARK

MARK CORPORATE ADVISORS PRIVATE LIMITED
CIN: U67190MH2008PTC181996
404/1, The Summit, Sant Janabai Road (Service Lane),
Off W. E. Highway, Vile Parle (East), Mumbai-400 057.
Tel. No.: +91 22 2612 3207/08
Contact Person: Mr. Manish Gaur
E-Mail: openoffer@markcorporateadvisors.com
Investor Grievance Email ID: investorgrievance@markcorporateadvisors.com
SEBI Regn No.: INM000012128

For and on behalf of the Acquirers:

Sd/-	Sd/-	Sd/-
Raman Aggarwal ("**Acquirer 1**")	**Anju Aggarwal** ("**Acquirer 2**")	**Shrey Aggarwal** ("**Acquirer 3**")

Date : October 07, 2025
Place : Chandigarh